

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA NO.2702/2016

New Delhi this the 10th day of August, 2016

**HON'BLE SHRI P.K. BASU, MEMBER (A)
HON'BLE DR B.A. AGRAWAL, MEMBER (J)**

1. R.P. Bhardwaj, aged 65 years,
S/o Late Sh. Khushi Ram,
Retired Zonal Director,
Nehru Yuva Kendra Sangathan,
R/o H.No.1173, Sector-15,
Sonepat(Har)-131001.
2. Satya Prakash Kaushik, aged 60 years,
S/o Sh. Sadi Ram,
Retired District Youth Coordinatory(DYC),
Nehru Yuva Kendra Sangathan,
R/o 703, Sector 10A, Gurgaon(Har). ...Applicants

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India
Through the Secretary,
Ministry of Youth Affairs & Sports,
Govt. of India,
New Delhi.
2. The Director General,
Nehru Yuva Kendra Sangathan,
IIInd Floor, Core-IV, Scope Minar,
Laxmi Nagar, District Centre,
Vikas Marg, Delhi-110092. ...Respondents

(By Advocate: Shri Ramjan Khan for Sh. Hanu Bhaskar)

:ORDER (Oral):

By Shri P.K. Basu, Member (A):

Heard learned counsel for the applicants.

2. It is stated by the learned counsel for the applicants that in their letter dated 09.05.2016 which is received under the RTI application by the applicants, respondents have informed that the matter is still under process and it will take some more time to resolve their case.

3. In view of this, we dispose of this OA without going into the merits of the matter with a direction to the respondents to treat this OA as a supplementary representation and to take a final decision in the matter within a period of 60 days from the date of receipt of a copy of this order and communicate it to the applicants. In case, applicants are aggrieved by the said order they are at liberty to file a fresh OA. No costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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